

u/b  
OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

(ALLAHABAD THIS THE 8<sup>th</sup> DAY OF AUGUST, 2012)

Present

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MS. JAYATI CHANDRA, MEMBER (A)

**Civil Misc. Contempt Petition No.113 of 2007  
IN  
Original Application No.849 OF 2007  
(U/S 19, Administrative Tribunal Act, 1985)**

Ajit Kumar Mishra Son of Late Ramesh Datt Mishra posted as Upper Division Clerk, Military Form Lucknow.

1/1 Smt. Tekha Mishra w/o Late Ajit Kumar Mishra.

1/2 Pankaj Mishra S/o Late Ajit Kumar Mishra.

1/3 Gunja Mishra D/o late Ajit Kumar Mishra,

All r/o G-1/99, Phase II, ADA Colony, Kalindipuram, Allahabad. .... Applicants

**VERSUS**

1. Union of India

2. Drigadier P.K. Tikku DDGMF, R.K. Puram, New Delhi.

..... Opp. Parties

Advocates for the Applicant:-Shri M.K. Yadav for Shri K.P. Singh

Advocate for the Respondents:-Shri D. Tiwari for Shri N.C. Nishad

**ORDER**

(DELIVERED BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J))

Shri M.K. Yadav, holding brief of Shri K.P. Singh counsel for the

applicant. Shri D. Tiwari holding brief of Shri N.C. Nishad, learned

counsel for the respondents submitted that pursuance to the last order



of this Tribunal the respondents have filed the compliance affidavit on 3.7.2012 in which they have categorically stated that there is no dues pending with the respondent department which is to be paid to the applicant. Shri Yadav is not in a position to argue the matter.

2. In view of the statement made by counsel for the respondents, contempt petition is dismissed. Notices issued are discharged.

*S. A.*

Member-A

*46.*

Member-J

/ns/